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**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No.61/6315/2021**

This the 11<sup>th</sup> day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Aftab Iqbal.

.....**Applicant**

(Advocate:- Mr. Rajiv Gorka)

**Versus**

State of Jammu and Kashmir through its Chief Secretary, Government of Jammu and Kashmir, Civil Secretariat, Srinagar and others.

.....**Respondents**

(Advocate: Mr. Rajesh Thapa, DAG)

**O R D E R [O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Learned counsel for the applicant submits that he has no instructions from his client in this case.

2. It appears that the applicant does not want to pursue this case. Accordingly, this TA is dismissed for want of prosecution.

**(ANAND MATHUR)  
MEMBER (A)**

Anand...

**(RAKESH SAGAR JAIN)  
MEMBER (J)**